

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL No. 158 of 2016

Dated : 27th July, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Lafarge India Ltd.

Versus

**Chhattisgarh State Electricity Regulatory Commission
& Anr.**

.... Appellant (s)

.... Respondent (s)

Counsel for the Appellant(s) :

Mr. Gaurav Bahl

Counsel for the Respondent(s):

Mr. C.K. Rai

Mr. Paramhans for R.1

Mr. Apoorv Kurup

Ms. Avanish Rathi for R.2

ORDER

Admit. Mr. C.K. Rai takes notice on behalf of Respondent No.1 and Mr. Apoorva Kurup takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply. They may file the same on or before 24.08.2016 after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 01.09.2016 after serving copy on the other side.

List the matter on **15.09.2016**.

(I.J. Kapoor)
Technical Member
ts/pr

(Justice Ranjana P. Desai)
Chairperson